

DISTRICT & SESSIONS COURT, WASHIM

CIRCULAR NO. 09/2020

DATED : 04/04/2020

Subject :- To make Video Conferencing facility functional for dealing with very urgent matters...

It is hereby notified for the information of the Advocates and the parties appearing in-person that from **Monday 06th April, 2020**, hearing of urgent matters if any per extant assignment will be taken through Video Conferencing between 11.00 a.m. to 02.00 p.m. on the Court working days.

The Advocate and parties in-person shall email the application for an urgent hearing to concerned court. The Advocates shall mention their Bar Council Enrollment/Registration Number in the application and shall also attach a soft copy of their Photo ID.

If the Judge allows the application, the Registry shall communicate the date and time slot for hearing through Video Conferencing to the Advocate concerned.

Upon the registry specifying the date and time, the applicant's Advocate shall give notice of the listing and serve a soft copy of the application on the Respondent's.

On the date and at the time specified the Advocate may submit their hearing in such urgent matters only through V.C. unit.

Sr. No.	Name of Location	Email Address
1	District & Sessions Court, Washim	mahakowassc@indianjudiciary.gov.in
2	Civil Judge Jr. Dn. and JMFC, Karanja	mahakokarsc@indianjudiciary.gov.in
3	Civil Judge Jr. Dn. and JMFC, Mangrulpir	mahakomansc@indianjudiciary.gov.in
4	Civil Judge Jr. Dn. and JMFC, Malegaon	mahakomalsc@indianjudiciary.gov.in
5	Civil Judge Jr. Dn. and JMFC, Risod	mahakorissc@indianjudiciary.gov.in
6	Civil Judge Jr. Dn. and JMFC, Manora	tlscmanora@gmail.com

The detailed report of matters heard on V.C. be submitted to this office by E-mail everyday after completion of work.

Sd/-

(Ashok G. Bilolikar),
Principal District Judge, Washim.